

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:1556
ANSWERED ON:06.03.2013
PROSECUTION OF TELECOM OPERATOR
Nimmala Shri Kristappa

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the CBI had approached Secretary, DoPT, for its views on prosecuting a leading Telecom Operator as quoted in Print Media recently;
- (b) if so, the details thereof;
- (c) whether this is the standard practice carried out by CBI in all its cases; and
- (d) if not, the reasons for approaching DoPT and other agencies for their views?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRIV. NARAYANASAMY)

(a) & (b): No, Madam.

(c) & (d): In certain important cases where there is a difference of opinion between Director, CBI and Director of Prosecution, CBI, references may be sent to the Secretary, Department of Personnel Training (DoPT) for seeking the opinion of Ld. Attorney General of India.